

**GOVERNMENT OF KARNATAKA****KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/168/2020/ARE-15

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560001  
Date: 06<sup>th</sup> December, 2022.

**RECOMMENDATION**

Sub: Departmental Inquiry against Shri Nagabhushan, the then Senior Geologist, Mines and Geology Department, Mandya District-reg.

Ref: 1) Government Order No.ಸಿಐ 102 ಎಂಜಿಎಸ್ 2020, Bengaluru, dated: 11/08/2020.

2) Nomination Order No.UPLOK-2/DE/168/2020, Bengaluru, dated: 19/09/2020 of Upalokayukta, State of Karnataka, Bengaluru.

3) Inquiry Report dated: 30/11/2022 of Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru.

\*\*\*\*\*

The Government by its order dated: 11/08/2020 initiated the disciplinary proceedings against Shri Nagabhushan, the then Senior Geologist, Mines and Geology Department, Mandya District (hereinafter referred to as Delinquent Government

Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/168/2020, Bengaluru, dated: 19/09/2020 nominated Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.
3. The DGO, Shri Nagabhushan, the then Senior Geologist, Mines and Geology Department, Mandya District was tried for the following charges:

**ಅನುಬಂಧ-1**

**ದೋಷಾರೋಪಣೆ-1**

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, “ಮದ್ದೂರು ತಾಲ್ಲೂಕು ಕೆ.ಹೊನ್ನಲಗೆರೆ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.308 ಮತ್ತು 317ರಲ್ಲಿ ಶ್ರೀ ಎನ್.ಶಿವಲಿಂಗಯ್ಯ ಎರಗನಹಳ್ಳಿ ಗ್ರಾಮ, ಮದ್ದೂರು ತಾಲ್ಲೂಕು ರವರಿಗೆ ಬಂಡೆ ಮಂಜೂರಾತಿ ನೀಡಲಾಗಿದ್ದು ಸದರಿಯವರು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಬಂಡೆ ಸಿಡಿಸುತ್ತಿರುವ ಬಗ್ಗೆ ಮತ್ತು ಸರ್ಕಾರಕ್ಕೆ ರಾಜಧನ ಕಟ್ಟದೇ ವಂಚನೆ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ದಿನಾಂಕ: 18/01/2019 ರಂದು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ, ವಿಕಾಸ ಸೌಧ ರವರಿಗೆ ದೂರು ನೀಡಿದ್ದು, ಸದರಿ ದೂರಿನ ಪ್ರತಿಯು ಮೇಲೆ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಹಸ್ತಾಕ್ಷರಗಳಲ್ಲಿ ಕ್ರಮ ವಹಿಸಲು ಬರೆದು ಸಂಬಂಧಿಸಿದ ಅಧಿಕಾರಿಗಳಿಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ. ನಂತರ ದೂರಿನ ಪ್ರತಿಯು ಆ.ಸ.ನೌಕರರಾದ ನಿಮಗೆ ಬಂದಿರುತ್ತದೆ. ನಂತರ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಬರೆದಿರುವ ದೂರಿನ ಪ್ರತಿಯನ್ನು ನಿಮ್ಮ ಮೊಬೈಲ್ ಸಂಖ್ಯೆ:9845984286



ನಂಬರಿನಿಂದ ಗಣಿ ಮಾಲೀಕ ಶ್ರೀ ಎನ್.ಸಿವಲಿಂಗಯ್ಯ ರವರ ಮೊಬೈಲ್ ಸಂಖ್ಯೆ:9448275339 ವಾಟ್ಸ್‌ಆಪ್ ಗ್ರೂಪ್‌ಗೆ ದಿನಾಂಕ: 22/02/2019 ಸಮಯ ಸಂಜೆ 6:46 ಗಂಟೆಗೆ ರವಾನಿಸಿರುತ್ತೀರಿ. ಅಷ್ಟೇ ಅಲ್ಲದೇ ವಾಟ್ಸ್‌ಆಪ್ ಗ್ರೂಪ್ ಮೂಲಕ ನೂರಾರು ಸಾರ್ವಜನಿಕರಿಗೆ ಸರ್ಕಾರಿ ದಾಖಲೆಬಹಿರಂತೆ ಪಡಿಸಿರುತ್ತೀರಿ. ನೀವು ಗಣಿ ಸರ್ಕಾರಿ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಸರ್ಕಾರಿ ದಾಖಲೆಗಳನ್ನು ಗಣಿ ಮಾಲೀಕರಿಗೆ ವಾಟ್ಸ್‌ಆಪ್ ಗ್ರೂಪ್‌ಗೆ ರವಾನಿಸಿ, ಗೌಪ್ಯತೆಯನ್ನು ಕಾಪಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ.

ಆದ್ದರಿಂದ, ತಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ (3)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-15) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has 'Proved' the charges leveled against DGO, Shri Nagabhushan, the then Senior Geologist, Mines and Geology Department, Mandya District.
5. On perusal of the Inquiry Report, in order to prove the guilt of the DGO, the Disciplinary Authority has examined one witness i.e., PW-1 and Ex. P-1 to P-4 documents were got marked.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.



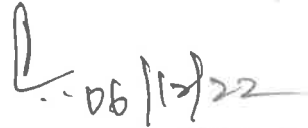
7. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO, Shri Nagabhushan will retire from service on 31/03/2034.

8. Having regard to the nature of charge **'Proved'** against DGO, Shri Nagabhushan, the then Senior Geologist, Mines and Geology Department, Mandya District and on consideration of the totality of circumstances:-

"It is hereby recommended to the Government to impose penalty of withholding two annual increments payable to DGO, Shri Nagabhushan, the then Senior Geologist, Mines and Geology Department, Mandya District with cumulative effect".

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.



**(JUSTICE K.N.PHANEENDRA)**  
UPALOKAYUKTA-2,  
STATE OF KARNATAKA.

**KARNATAKA LOKAYUKTA**

No:UPLOK-2/DE/168/2020/ARE-15

M.S.Building,  
Dr. B.R. Ambedkar Veedhi  
Bengaluru - 560 001  
Dt: 30-11-2022

**:: ENQUIRY REPORT ::**

Sub: Departmental Enquiry against Sri. Nagabhushan,  
Senior Geologist, Mines and Geology Department,  
Mandya - Reg.

Ref: 1. Government Order No. CI 102 MGS 2020,  
Bengaluru, dated 11-8-2020.

2.Nomination Order No:Uplok-  
2/DE/168/2020/ARE-15 dated 19-9-2020 of  
Hon'ble Upalokayukta.

\*\*\*\*\*

The Departmental Enquiry is initiated against Delinquent Government Official Sri. Nagabhushan, Senior Geologist, Mines and Geology Department, Mandya (*hereinafter referred as Delinquent Government Official/D.G.O in short*).

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta vide Order cited at reference No.2, has nominated Additional Registrar of Enquiries-15 to frame

Articles of Charge and to conduct enquiry against aforesaid D.G.O.

3. The Complainant, Sri. G.K. Puneeth S/o. G.T. Kandegowda, R/o. Gajjalagere Village and Post, Maddur Taluk, Mandya District has lodged a complaint before this Institution on 5-3-2019 against the D.G.O alleging that he had sent a petition to the Secretary to Government, Department of Mines and Geology, Bengaluru complaining that one Sri. N. Shivalingaiah was indulging in illegal quarry activities in Sy.Nos.308 and 317 of K.Honnalagere Village, Maddur Taluk without paying Royalty and thereby cheating the Government. After making an endorsement in his hand writing, the Secretary to Government, Department of Mines and Geology, Bengaluru had forwarded the same to the DGO to take necessary action. The DGO, who was working as Senior Geologist, Department of Mines and Geology, Mandya District at the said point of time, instead of taking necessary action as per directions of superior Officers, had forwarded the official communication which he had received to Sri. N. Shivalingaiah who was facing charge of illegal quarrying. Alleging that DGO has committed dereliction of duty and failed to maintain absolute integrity, the complainant sought suitable action.

4. Hon'ble Upalokayukta on perusal of prima facie material, submitted Report dated 10-6-2020 U/Sec.12(3) of Karnataka Lokayukta Act, 1984, to initiate disciplinary proceedings against DGO.

5. Notice of Articles of charge with Statement of Imputation of misconduct, list of documents and witnesses were served upon the D.G.O. He has appeared before ARE-15 on 31-3-2021 and denied the charges when his First Oral Statement was recorded. He pleaded not guilty.

6. The D.G.O has filed Written Statement on 30-9-2021 stating that the complainant has given a false complaint against him and he has not committed any dereliction of duty. This Institution has no jurisdiction to entertain the complaint U/Sec.7 of Karnataka Lokayukta Act-1984. Without prejudice to the above contentions, the official act of disclosing official communication through WhatsApp message is not covered under KCSR and therefore initiation of departmental enquiry is not sustainable. The charges imputed on him do not amount to failure to maintain absolute integrity and therefore the proceedings has to be closed as dismissed.

7. The Articles of Charge as framed by ARE-15 is as follows:

ಆಪಾದಿನತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು, “ಮದ್ದೂರು ತಾಲ್ಲೂಕು ಕೆ.ಹೊನ್ನಲಗೆರೆ ಗ್ರಾಮದ ಸರ್ವೆ ನಮ:308 ಮತ್ತು 317 ರಲ್ಲಿ ಶ್ರೀ ಎನ್.ಶಿವಲಿಂಗಯ್ಯ ಎರಗನಹಳ್ಳಿ ಗ್ರಾಮ, ಮದ್ದೂರು ತಾಲ್ಲೂಕುರವರಿಗೆ ಬಂಡೆ ಮಂಜೂರಾತಿ ನೀಡಲಾಗಿದ್ದು ಸದರಿಯವರು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಬಂಡೆ ಸಿಡಿಸುತ್ತಿರುವ ಬಗ್ಗೆ ಮತ್ತು ಸರ್ಕಾರಕ್ಕೆ ರಾಜಧನ ಕಟ್ಟದೇ ವಂಚನೆ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ದಿ:18.01.2019 ರಂದು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ವಿಕಾಸ ಸೌಧರವರಿಗೆ ದೂರು ನೀಡಿದ್ದು ಸದರಿ ದೂರಿನ ಪ್ರತಿಯು ಮೇಲೆ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಹಸ್ತಾಕ್ಷರಗಳಲ್ಲಿ ಕ್ರಮ ವಹಿಸಲು ಬರೆದು ಸಂಬಂಧಿಸಿದ ಅಧಿಕಾರಿಗಳಿಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ. ನಂತರ ದೂರಿನ ಪ್ರತಿಯು ಆಸನೌ ಆದ ನಿಮಗೆ ಬಂದಿರುತ್ತದೆ. ನಂತರ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಬರೆದಿರುವ ದೂರಿನ ಪ್ರತಿಯನ್ನು ನಿಮ್ಮ ಮೊಬೈಲ್ ಸಂ:9845984286 ನಂಬರಿನಿಂದ ಗಣಿ ಮಾಲೀಕ ಶ್ರೀ ಎನ್. ಶಿವಲಿಂಗಯ್ಯರವರ ಮೊಬೈಲ್ ಸಂ:9448275339ರ ವಾಟ್ಸಾಪ್ ಗ್ರೂಪ್‌ಗೆ ದಿ:22.2.2019 ಸಮಯ ಸಂಜೆ 6.46 ಗಂಟೆಗೆ ರವಾನಿಸಿರುತ್ತೀರಿ. ಅಷ್ಟೇ ಅಲ್ಲದೆ ವಾಟ್ಸಾಪ್ ಗ್ರೂಪ್ ಮೂಲಕ ನೂರಾರು ಸಾರ್ವಜನಿಕರಿಗೆ ಸರ್ಕಾರಿ ದಾಖಲೆ ಬಹಿರಂಗ ಪಡಿಸಿರುತ್ತೀರಿ. ನೀವು ಗಣಿ ಮಾಲೀಕರ

ಪರವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ನೀವು ಸರ್ಕಾರಿ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಸರ್ಕಾರಿ ದಾಖಲೆಗಳನ್ನು ಗಣಿ ಮಾಲೀಕರಿಗೆ ವಾಟ್ಸ್‌ಪ್ ಗ್ರೂಪ್‌ಗೆ ರವಾನಿಸಿ, ಗೌಪ್ಯತೆಯನ್ನು ಕಾಪಾಡಿಕೊಂಡಿರುವುದಿಲ್ಲ.

ಆದ್ದರಿಂದ ತಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

8. The Statement of Imputations of Misconduct as framed by ARE-10 is as follows;

3. ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಮದ್ದೂರು ತಾಲ್ಲೂಕು ಕೆ.ಹೊನ್ನಲಗೆರೆ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ:308 ಮತ್ತು 317 ರಲ್ಲಿ ಶ್ರೀ ಎನ್.ಶಿವಲಿಂಗಯ್ಯ, ಎರಗನಹಳ್ಳಿ ಗ್ರಾಮ, ಮದ್ದೂರು ತಾಲ್ಲೂಕುರವರಿಗೆ ಬಂಡೆ ಮಂಜೂರಾತಿ ನೀಡಲಾಗಿದ್ದು ಸದರಿಯವರು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಬಂಡೆ ಸಿಡಿಸುತ್ತಿರುವ ಬಗ್ಗೆ ಸರ್ಕಾರಕ್ಕೆ ರಾಜಧನ ಕಟ್ಟದೇ ವಂಚನೆ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ದಿ: 18/1/2019ರಂದು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ವಿಕಾಸ ಸೌಧರವರಿಗೆ ದೂರು ನೀಡಿದ್ದು ಸದರಿ ದೂರಿನ ಪ್ರತಿಯು ಮೇಲೆ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಹಸ್ತಾಕ್ಷರಗಳಲ್ಲಿ ಕ್ರಮ ವಹಿಸಲು ಬರೆದು ಸಂಬಂಧಿಸಿದ ಅಧಿಕಾರಿಗಳಿಗೆ ತಿಳಿಸಿರುತ್ತಾರೆ. ನಂತರ ದೂರಿನ ಪ್ರತಿಯು ಮಂಡ್ಯ ಜಿಲ್ಲೆಯ ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ ಶ್ರೀ ನಾಗಭೂಷಣ್‌ರವರಿಗೆ ಬಂದಿರುತ್ತದೆ. ನಂತರ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಬರೆದಿರುವ ದೂರಿನ ಪ್ರತಿಯನ್ನು ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ ಶ್ರೀ ನಾಗಭೂಷಣ್‌ರವರ ಮೊಬೈಲ್ ಸಂಖ್ಯೆ: 9845984286 ನಂಬರಿನಿಂದ ಗಣಿ ಮಾಲೀಕ ಶ್ರೀ ಎನ್.ಶಿವಲಿಂಗಯ್ಯರವರ ಮೊಬೈಲ್ ಸಂಖ್ಯೆ: 9448275339ರ ವಾಟ್ಸ್‌ಪ್ ಗ್ರೂಪ್‌ಗೆ ದಿ:22/02/2019ರ ಸಮಯದ ಸಂಜೆ 6.45 ರಲ್ಲಿ ರವಾನಿಸಿರುತ್ತಾರೆ. ವಾಟ್ಸ್‌ಪ್ ಗ್ರೂಪ್ ಮೂಲಕ ನೂರಾರು ಸಾರ್ವಜನಿಕರಿಗೆ ಸರ್ಕಾರಿ ದಾಖಲೆ ಬಹಿರಂಗ ಪಡಿಸಿರುತ್ತಾರೆ. ಹಿರಿಯ ಭೂ ವಿಜ್ಞಾನಿ ಶ್ರೀ ನಾಗಭೂಷಣ್‌ರವರು ಗಣಿಯ ಮಾಲೀಕರ ಪರವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಆಸನೌ ರವರು ಸರ್ಕಾರಿ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಸರ್ಕಾರದ ದಾಖಲೆಗಳನ್ನು ಗಣಿ ಮಾಲೀಕನ ವಾಟ್ಸ್‌ಪ್ ಗ್ರೂಪ್‌ಗೆ ರವಾನಿಸಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತಾರೆ. ಆದುದರಿಂದ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಪ್ರಾರ್ಥಿಸಿರುತ್ತಾರೆ.



4. ದೂರುದಾರರು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ ಬೆಂಗಳೂರುರವರಿಗೆ ದಿ: 5-1-2019 ರಂದು ನೀಡಿದ ದೂರಿನ ವಾಟ್ಸಾಪ್ ಪ್ರತಿಗಳನ್ನು ಮತ್ತು ದಿ: 05/03/2019ರಂದು ಮದ್ದೂರು ಪೊಲೀಸ್ ಠಾಣೆಗೆ ನೀಡಿದ ದೂರಿನ ಪ್ರತಿಯನ್ನು ಹಾಗೂ ಮದ್ದೂರು ಪೊಲೀಸ್ ಠಾಣೆಯಿಂದ ದೂರಿನ ಬಗ್ಗೆ ನೀಡಿದ ಸ್ವೀಕೃತಿಯನ್ನು ಹಾಜರು ಮಾಡಿರುತ್ತಾರೆ.

5. ಸದರಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಆಸನೌ ರವರಿಗೆ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಲು ನೋಟಿಸ್ ಜಾರಿ ಮಾಡಿದ್ದು ಸದರಿ ನೋಟಿಸ್ ಆಸನೌ ರವರಿಗೆ ದಿ: 24/05/2019ರಂದು ಜಾರಿಯಾಗಿರುತ್ತದೆ. ಆದರೆ ಆಸನೌ ರವರು ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ.

6. ಈ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರು ದಿನಾಂಕ: 5.1.2019ರಂದು ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ, ವಿಕಾಸಸೌಧ, ಬೆಂಗಳೂರು ರವರಿಗೆ, ಮದ್ದೂರು ತಾಲ್ಲೂಕಿನ ಕೆ.ಹೊನ್ನಲಕೆರೆ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ:308 ಮತ್ತು 317 ರಲ್ಲಿ ಶ್ರೀ ಎನ್.ಶಿವಲಿಂಗಯ್ಯರವರು, ಕಾನೂನು ಬಾಹಿರವಾಗಿ ಕಲ್ಲು ಬಂಡೆ ತೆಗೆಯಲು ಪರವಾನಗಿ ನೀಡಿರುವ ಬಗ್ಗೆ ದೂರು ನೀಡಿದ್ದು, ಸದರಿ ದೂರಿನ ಪ್ರತಿಯ ಮೇಲೆ ಸರ್ಕಾರದ ಪರವಾನಗಿ ನೀಡಿರುವ ಬಗ್ಗೆ ದೂರು ನೀಡಿದ್ದು, ಸದರಿ ದೂರಿನ ಪ್ರತಿಯ ಮೇಲೆ ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವಂತೆ ಸಂಬಂಧಪಟ್ಟ ಅಧಿಕಾರಿಗೆ ನಿರ್ದೇಶನ ನೀಡಿರುತ್ತಾರೆ. ಆದರೆ, ಆಸನೌ ರವರು ತನ್ನ ಮೊಬೈಲ್ ಸಂಖ್ಯೆ: 9845984286 ಯಿಂದ ದೂರುದಾರರು, ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿಗಳು, ಗಣಿ ತಮ್ಮ ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ ಬೆಂಗಳೂರುರವರಿಗೆ ನೀಡಿದ ದೂರಿನ ಪ್ರತಿಯನ್ನು ವಾಟ್ಸಾಪ್ ಮೂಲಕ ಕಳುಹಿಸಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಆಸನೌ ರವರ ಮೇಲ್ಕಂಡ ಕೃತ್ಯದಿಂದ ದೂರುದಾರರು ಮದ್ದೂರು ಪೇಟೆಯ ಟಿ.ಬಿ.ವೃತ್ತದ ಬಳಿ ತನ್ನ ಸ್ನೇಹಿತರ ಜೊತೆ ದಿನಾಂಕ:4.3.2019ರ ಸಂಜೆ 6.00 ಗಂಟೆಗೆ ಮಾತನಾಡುತ್ತಿರುವಾಗ ಇಬ್ಬರು ಅಪರಿಚಿತರು ದೂರುದಾರರನ್ನು ಕರೆದು ಗಣಿ ಲಾಟಿ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ದೂರು ನೀಡಿದ್ದೀಯಾ, ದೂರನ್ನು ವಾಪಸ್ಸು ಪಡೆಯದಿದ್ದರೆ ನಿನ್ನನ್ನು ಮುಗಿಸುತ್ತೇವೆ ಎಂದು ಏರುಧ್ವನಿಯಲ್ಲಿ ಹೆದರಿಸಿರುತ್ತಾರೆ ಎಂದು ದಿನಾಂಕ: 5.3.2019ರಂದು ದೂರುದಾರರು ಮದ್ದೂರು ಠಾಣೆಗೆ ದೂರು ನೀಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಆಸನೌ ರವರು ದೂರನ್ನು ಬಹಿರಂಗಪಡಿಸಿರುವುದರಿಂದ ಸದರಿ ಕೃತ್ಯ ನಡೆದಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

7. ಆಸನೌ ರವರು ಸರ್ಕಾರಿ ಸೇವಕನಾಗಿದ್ದು, ತನ್ನ ಕಾರ್ಯವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟು ಯಾವುದೇ ದೂರು ಬಂದಾಗ ಸದರಿ ದೂರಿನ ಮೂಲಕ ಬಗ್ಗೆ ಗೌಪ್ಯತೆಯನ್ನು ಕಾಪಾಡುವುದು ಆಸನೌ ರವರ

ಆದ್ಯ ಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ. ಆದರೆ, ಆಸನಾ ರವರು ದೂರುದಾರರು ನೀಡಿರುವ ದೂರಿನ ಪ್ರತಿಯನ್ನೇ ನಿಯಮಬಾಹಿರವಾಗಿ ವಾಟ್ಸಾಪ್ ಮೂಲಕ ಕಳುಹಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ. ಮೇಲಾಗಿ ಈ ಪ್ರಕರಣದಲ್ಲಿ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಲು ಆಸನಾ ರವರಿಗೆ ನೋಟಿಸ್ ಜಾರಿಯಾಗಿದ್ದರೂ, ಅವರು ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸದೆ ದುರ್ನಡತೆ ತೋರಿರುತ್ತಾರೆ.

8. ಮೇಲ್ ಚರ್ಚಿಸಿದ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮಗಳು 3(1) ರಿಂದ (iii) ರನ್ವಯ ಆಸನಾ ರವರು ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಆಸನಾ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಗೆ ಕ್ರಮ ಜರುಗಿಸಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3) ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳ ಅಡಿಯಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ವಿಚಾರಣೆಯನ್ನು ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಬೇಕೆಂದೂ ಕೋರಿರುವುದನ್ನು ಪರಿಗಣಿಸಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಈ ಸಂಸ್ಥೆಯಿಂದ ಮಾಡಿರುವ ಶಿಫಾರಸ್ಸನ್ನು ಒಪ್ಪಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಗೌರವಾನ್ವಿತರ ಉಪಲೋಕಾಯುಕ್ತ-2 ರವರಿಗೆ ವಹಿಸಲಾಗಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ದೋಷಾರೋಪಣೆ.

9. In order to prove the charge framed against D.G.O, the Disciplinary Authority has examined one witness as PW.1. In all 4 documents came to be marked as Ex.P-1 to P-4.

10. After the evidence of Disciplinary Authority was treated as closed, Second Oral Statement of D.G.O came to be recorded on 10-5-2022. Since DGO submitted that he had no defence evidence to offer, on 9-6-2022, D.G.O was questioned as per Rule 11(18) of KCSR and his answers were recorded.

11. Heard both sides and perused the material on record. I have also perused the Written Arguments filed on behalf of D.G.O.

12. In the above circumstances, the Points that arise for consideration are as follows:

1) Whether the Disciplinary Authority proves that the DGO had forwarded official communication sent to him by the Secretary to Government, Department of Mines and Geology, Bengaluru to one Sri. N. Shivalingaiah who was allegedly indulging in illegal quarry activities in Sy.Nos.308 and 317 of K.Honnalagere Village, Maddur Taluk without paying Royalty and thereby cheating the Government and thereby committed misconduct, dereliction of duty, acted unbecoming of a Government Servant and not maintained absolute integrity violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?

2) What Finding?

13. My finding to the above points are:

- 1) In the ***Affirmative***.
- 2) See Finding

**:: REASONS ::**

14. As per averments made in the complaint and the Articles of Charge framed against the DGO, the complainant Sri. G.K.

Puneethkumar had forwarded a complaint to the Secretary to Government, Department of Mines and Geology, Bengaluru on 18-1-2019 alleging that one Sri. N. Shivalingaiah, Yaraganahalli village, Maddur Taluk had illegally set up stone quarrying unit in Sy.No.308 and 317 of K. Honnalagere village of Maddur Taluk and sought appropriate action. The said Officer had forwarded copy of the complaint to the DGO, who was the then Senior Geologist, Department of Mines and Geology, Mandya to look into the allegations made in the complaint and take appropriate action. As per further averments made in the complaint, DGO had forwarded the letter received from the Secretary to Government, Department of Mines and Geology, Bengaluru to aforesaid Sri. N. Shivalingaiah from his mobile phone having bearing No.9845984286. In turn the said Sri. N.Shivalingaiah had forwarded the said WhatsApp message from his phone bearing No.9448275339 to the WhatsApp Group of villagers on 22-2-2019. After coming to know that the DGO has forwarded the letter sent by the Secretary to Government, Department of Mines and Geology, Bengaluru to Sri. N. Shivalingaiah who was doing illegal quarrying, he lodged a complaint alleging that the DGO has not maintained his integrity and secrecy and thereby he has committed dereliction of duty.

15. Except denying that he has not committed misconduct or dereliction of duty, the DGO has admitted all other facts narrated above. He admits that he is having mobile phone bearing No. 9845984286 and that he had received direction from the Secretary to Government, Department of Mines and

Geology, Bengaluru to look into the alleged illegal quarrying by one Sri.N. Shivalingaiah and take appropriate action. It is the case of the DGO that he had sent the copy of the above letter to the DGO asking him to showcause and give appropriate reply and not with any other intention. During the cross examination of the complainant/P.W-1, the following suggestions are put to him in Para-12 in respect of WhatsApp message sent by the DGO to Sri. N. Shivalingiah;

*"12.....ತನಿಖೆ ಸಮಯ ಶಿವಲಿಂಗಯ್ಯನವರಿಗೆ ನೋಟಿಸು ಜಾರಿ ಮಾಡುವ ಅವಶ್ಯಕತೆ ಆ.ಸ.ನೌ. ರವರಿಗೆ ಭತ್ತು ಎಂದರೆ ಸರಿ. ಆದರೆ, ವಾಟ್ಸಾಪ್‌ನಲ್ಲಿ ಮಾಡಬಾರದಾಗಿತ್ತು. ಸಾಮಾನ್ಯವಾಗಿ ತನಿಖೆ ಸಮಯ ನೋಟಿಸುಗಳನ್ನು ವಾಟ್ಸಾಪ್ ಮೂಲಕ ತನಿಖಾಧಿಕಾರಿ ಜಾರಿ ಮಾಡುತ್ತಾರೆ ಎಂದರೆ ಆ ರೀತಿ ಯಾವುದೇ ಕಾನೂನು ಭರುವುದಿಲ್ಲ. ಶೀಘ್ರವಾಗಿ ತನಿಖೆ ಆಗಬೇಕು ಎಂಬ ಕಾರಣಕ್ಕಾಗಿ ಆ.ಸ.ನೌ ರವರು ಶಿವಲಿಂಗಯ್ಯನವರಿಗೆ ವಾಟ್ಸಾಪ್ ಮೂಲಕ ಸಂದೇಶವನ್ನು ಕಳುಹಿಸಿಕೊಟ್ಟಿದ್ದರು ಎಂದರೆ ಅವರು ಮಾತಿದ್ದು ಸರಿಯಲ್ಲ....."*

16. The DGO had not adduced any defence evidence. During his Questioning under Rule 11(18) of KCSR, he had admitted of forwarding the letter which he received from the Secretary to Government, Department of Mines and Geology only with an intention to ascertain the response of Sri. N. Shivalingaiah regarding allegations made about illegal quarrying and he had not committed any misconduct or dereliction of duty. Considering the aforesaid facts and circumstances and also plea taken by the DGO, it appears that he has violated **Rule 12 of the Karnataka Civil Services (Conduct) Rules, 1966**. The said provision reads as follows;

**“12. Unauthorized communication of information.**—No Government Servant shall, except in accordance with any general or special order of the Government or in the performance in good faith of the duties assigned to him, communicate, directly or indirectly any official document or any part thereof or information to any Government Servant or any other person to whom he is not authorized to communicate such document or information.

**Explanation.**—Quotation by a Government Servant (in his representations to the Head of Office or Head of Department or Governor) of or from any letter, circular or office memorandum, or from the notes on any file, to which he is not authorized to have access, or which he is not authorized to keep in his personal custody or for personal purposes, shall amount to unauthorized communication of information within the meaning of this rule.”

17. Even though the arguments that are put forth on behalf of the DGO to the effect that he forwarded message in good faith to complete the investigation/enquiry into the illegal quarrying allegations expeditiously, he ought not to have forwarded the official communication received from the Secretary to Government, Department of Mines and Geology, Bengaluru to a person whom he was investigating. He could have visited the spot to verify where the said illegal quarrying activities were

carried out or issued a separate notice to seek explanation if any from aforesaid Sri. N. Shivalingaiah. As the said person was to be investigated by the DGO as to whether he was carrying on illegal quarrying activities in Sy.Nos.308 and 317 of K. Honnalagere village, Maddur Taluk, the DGO was debarred from forwarding the official document/ communication to him. It is clearly against the aforesaid provision. However, as observed above by forwarding the official letter to Sri. N. Shivalingaiah, DGO has clearly violated above provision and therefore this Disciplinary Authority has to invariably hold that the Disciplinary Authority has proved beyond probability that the DGO is guilty of forwarding official information unauthorizedly to a person facing illegal stone quarrying allegations and thereby committed dereliction of duty.

18. Since the Disciplinary Authority has adduced cogent evidence to prove that DGO has failed to maintain absolute integrity and devotion to duty and caused dereliction of duty unbecoming of a Government Servant and thereby committed official misconduct as enumerated u/r 3(1) (i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966, this A.R.E. finds that Disciplinary Authority has *proved* the charge against the D.G.O. Accordingly, this point is answered in the ***Affirmative***.

19. **Point No.2:** For the aforesaid reasons, discussion made and finding given to Point No.1, this A.R.E. proceeds to record the following:

**FINDING**

The Disciplinary Authority has **proved** the charge against the D.G.O.

Submitted to Hon'ble Upalokayukta for kind approval and further action in the matter.



(C.CHANDRA SEKHAR)  
Additional Registrar Enquiries-15,  
Karnataka Lokayukta,  
Bengaluru.

**ANNEXURES****1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:**

PW.1	Sri. G.K. Puneeth
------	-------------------

**2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:**

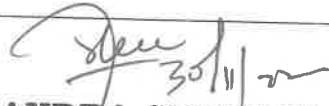
NIL	
-----	--

**3. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:**

Ex.P1 Ex.P1(a)	Copy of complaint dated 5-3-2019 Signature of PW.1
Ex.P2 Ex.P2(a)	Copy of Form No. I Signature of the complainant
Ex.P3 Ex.P3(a)	Copy of Form No. II Signature of the complainant
Ex.P4	Copy of the letter dated 5-1-2019 of Sri. G.K. Puneeth and copies of connected documents.

**4. LIST OF DOCUMENTS MARKED ON BEHALF OF D.G.O:**

NIL	
-----	--



(C.CHANDRA SEKHAR)  
Additional Registrar Enquiries-15,  
Karnataka Lokayukta,  
Bengaluru.